

and 21 respectively.

Cases of Sick Units with BIFR

5755. SHRI INDRAJIT GUPTA: Will the Minister of FINANCE be pleased to state:

(a) the number of cases of "sick units" considered and disposed of by the Board for Industrial and Financial Reconstruction (BIFR) during the last two years;

(b) the number of cases, out of these, in which the BIFR has recommended winding up/liquidation;

(c) the number of cases in which revival packages have been suggested involving reduction in the labour component, freezing of wages, etc; and

(d) whether Government's directives to the BIFR put greater emphasis on reconstruction/revival or on liquidation/winding up

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): (a) and (b). BIFR has reported that during the years 1988 and 1989 the total number of cases registered with them in terms of Section 15 of Sick Industrial Companies (Special Provisions) Act were 500. Out of these cases, as on 31.3.90, 183 had been disposed of. The disposals included 15 cases recommended for winding up. In addition, show cause notice was issued in respect of 34 cases as to why the Company should not be wound up.

(c) As on 31.3.90 revival packages approved under Section 17(2) of the Sick Industrial Companies Act out of the above cases total to 47. Further, 21 schemes were sanctioned under Section 18(4). In addition, 18 cases draft schemes had been circulated for comments of concerned. Revival packages for sick industrial units may *inter-alia* involve rationalisation of labour also.

(d) The objectives of the Act, *inter-alia*, are speedy revival and rehabilitation of potentially viable sick industrial companies and for non-viable companies, taking them for liquidation. BIFR has reported that a unit is recommended for winding up only as a last report.

[*Translation*]

Taxes outstanding against Flour Mills in Delhi

5756. SHRI HUKMDEO NARAYAN YADAV: Will the Minister of FINANCE be pleased to state:

(a) whether various products are being manufactured by flour mills in Delhi;

(b) whether a huge amount of various taxes are outstanding against these flour mills; and

(c) if so, the amount outstanding against each mill and the steps proposed to be taken to realise the same?

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): (a) Yes, Sir.

(b) and (c). Income Tax demand of Rs. 75,989/- is outstanding against one flour mill only. The outstanding demand is likely to be realised as the appeal has recently been decided.

Products being manufactured by Flour Mills in Delhi do not attract any Central Excise duty.

Iron Sheets manufacturing units

5757. SHRI K.D. SULTANPURI: Will the Minister of STEEL AND MINES be pleased to state:

(a) the number of iron sheets manufac-